



2026:AHC:27337-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 2629 of 2026

Akshay Maini And 6 Others

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Karunesh Narayan Tripathi, Suresh Dhar Dwivedi
Counsel for Respondent(s)	: Ajai Mani Tiwari, G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioners, learned A.G.A. for the State, Sri Devesh Kumar, holding brief of Sri Ajai Mani Tiwari, learned counsel for the respondent no. 3 and perused the record.
2. After some arguments, learned counsel for the petitioners has made a statement at the Bar that he does not want to press the writ petition and seeks to withdraw it with a liberty to file afresh with better particulars.
3. In view of the statement made, this writ petition is dismissed as withdrawn with aforesaid liberty.
4. Certified copy of the documents be returned back as per rules.

February 5, 2026
KS

(Achal Sachdev,J.) (Rajiv Gupta,J.)